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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.57/2006
M.A.No.259/2006
O.A. No.668/2004

New Delhi this the 6th day of July, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

S.K.Saxena S/o Late Shri S.S.Lal,
91, Sharda Apartments,
West Enclave, Pitam Pura,
Delhi-34.

R.P. Singh S/o Shri G.P. Singh
R/o 99, Sharda Apartments,
West Enclave, Pitam Pura,
Delhi-34.

-Applicants

(By Advocate:Shri O.P. Kalshian)

Versus

1. Shri Skhekhar Dutt,
Defence Secretary,
Ministry of Defence, South Block,
New Delhi-110 001.

2. Lt. Gen. Ranjit Singh
Engineer-in-Chief
Army Headquarters,
Kashmir House, Rajaji Marg,
DHQ PO, New Delhi-110 011.

3. Shri Dinesh Sikand
Director General (Personnel)
Military Engineer Services
Engineer-in-Chief Branch
Army Headquarters,
Kashmir House, Rajaji Marg,
DHQ PO, New Delhi-110 011.

4. Shri S.P. Gaur,
Secretary, UPSC,
Shahjahan Road,
New Delhi-110 011.

-Respondents

(By Advocate: Shri Rashid Khan for
Ch.S.S.Khan)

ORDER (Oral)

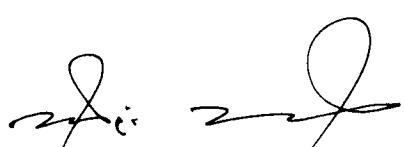
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of respondents has filed a copy of order dated 05.07.2006 whereby applicants have been accorded promotion in implementation of Tribunal's directions contained in order dated 27.05.2005 in

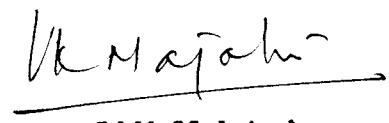
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OA-668/2004. Learned counsel of respondents undertakes that the related arrears on re-calculation of pensionary benefits shall be paid to the applicants within a period of two months from today.

2. In this light, these contempt proceedings are dropped and notices to respondents are discharged. MA-259/2006 seeking extension of time for implementation of Tribunal's directions also stands disposed of.


(Mukesh Kumar Gupta)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)

6/7/06